

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 307 of 2020**

**In the matter of:**

**Committee of Creditors of EMCO Ltd.**

**....Appellant**

**Vs.**

**Mary Mody & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Sanjeev Kumar & Anshul Sehgal, Advocates.**

**For Respondents: Mr. Kumar Anurag Singh (R-1).**

**Mr. Zain Khan, Advocate.**

**Mr. Ayush J Rajani (PCA), Resolution Professional.**

**ORDER**  
**(Virtual Mode)**

**09.11.2020:** The Learned Counsel for the Respondent No. 1 is directed to serve the 'Copy of Reply/ Counter' of Respondent No. 1 to the Learned Counsel for the Appellant through e-mail, today itself. Upon receipt of the 'Reply' if Respondent No. 1, it is open to the Appellant to file 'Rejoinder' if any, within ten days, thereafter.

For filing of 'Reply' if any, of Respondent No. 2/ Resolution Professional, the Registry is directed to List the matter '**For Admission (After Notice)**' on **7<sup>th</sup> December, 2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

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